## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES:

EZ XBRL Solutions Inc.

V/s.

M/s. EZ-XBRL Solutions Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act, 2013.

S. No.	. NAME	DESIGNATION	SIGNATURE
1).	Desoi alwith Atika Vaz ilby Mis khaitan Cy co.	advocates for Respondent Nos. 1 to 3.	Hesin
2)	Rahvel D. Oak.	Advocates for Petitions	En

## Order CP No.40/98,241-242/NCLT/MB/MAH/2016

Since the Counsel appearing on behalf of the Respondents has stated that the Respondent wants to change the Counsel, if any such change is contemplated, the Respondents can do so, but by next date of hearing, the Respondent side must ready to argue the matter without taking any further adjournment.

List this matter for hearing on 17.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)